

NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-II

**Item No.1
(IB)-609(ND)2017**

IN THE MATTER OF:

SE INVESTMENTS LTD.

.....APPLICANT

V/s.

SONI REALTORS PVT. LTD.

..... RESPONDENT

**SECTION:
7 of IBC**

ORDER DELIVERED DATE: 05.03.2020

CORAM:

**MR. L.N. GUPTA
HON'BLE MEMBER (T)**

**CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)**

PRESENT:

**For the Applicant: Ms. Kanvi Nagpal and Mr. Saurabh Kalia, Advs.
For the Respondent: Mr. Rahul Malhotra, Mr. Shubham Pandey,
Mr. Somesh Aora, Ms. Shally Gupta, Advocates
For the RP: Mr. Abhindra Maheshwari and Mr. Manoj
Kulshrestha, Advocates**

ORDER

CA 747/2018 filed in IB-609(ND)2017

Advocates for both the Applicant and Respondents are present. As it appears, there are multiple CA's pending in the matter. As submitted, there are total 377 Housing Plots, 02 School plots, 01 Plot for Nursing home and another one a Commercial plot. Whereas, in the opinion of both RP and the Local Commissioner, there is no dispute in respect of approximately 310 Plots, there are disputes in respect of 67 Plots due to their allotment to multiple allottees. It is alleged that number of documents have been executed in favour of different claimants. The RP is directed to prepare summary information of the

(SAPNA)

allottees in the tabular form clearly indicating the opinion of the RP, the opinion of Local Commissioner and the Plots with regard to which there are multiple allotments.

This exercise shall be completed within 2 weeks by the RP and he shall file his report to this Authority with an affidavit with an advance copy to all the stake holders.

List this case on 23rd March 2020.

-Sd-

(L.N. GUPTA)
MEMBER (T)

-Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)